

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:225  
ANSWERED ON:29.03.2012  
PERFORMANCE OF STATES UNDER MGNREGS  
Mahato Shri Narahari;Mitra Shri Somendra Nath

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has reviewed the performance of the States under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken/being taken by the Government to improve the performance of the Scheme in various States?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (c): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 225 for answer on 29.03.2012

(a) & (b): There is a comprehensive system of monitoring and review of the implementation of all the programmes of the Ministry, including Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), which inter-alia include Periodic Progress Report, Performance Review Committee (PRC) meetings, Area Officers' Scheme, National Level Monitors and Vigilance & Monitoring Committees at the State and District levels. The last PRC meeting was held in November 2011. The findings and reports of such review meetings and visits are shared with the concerned States/UT Governments for follow up action as implementation of MGNREGA is done by the States/UT Governments in accordance with the Schemes formulated by them as per provisions of the Act.

(c): Provisions of MGNREGA are effected as demand driven schemes, to be prepared and implemented by the State Governments. The measures/steps taken to improve implementation of MGNREGA by States/UTs include the following:

(i) Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening management and administrative support structures for social audit, grievance redressal and Information and Communication Technology (ICT) infrastructure.

(ii) ICT based MIS has been made operational to make data on job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/spent, social audit findings, registering grievances etc. available for better management of the programme.

(iii) With a view to ensuring timely payment of wages, Schedule II of MGNREG Act has been amended to make wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices, a statutory requirement unless specifically exempted.

(iv) To strengthen the institutional outreach for wage disbursement, it has been decided that State Governments should roll out the Business Correspondent Model to make wage payment through Banks with Bio-metric authentication at village level.

(v) States have been instructed to establish State Employment Guarantee Funds for greater flexibility in management of funds for MGNREGA.

(vi) For convergence of MGNREGA with other development programmes of the Government which have similar target groups, convergence guidelines have been developed and disseminated by the Ministry for several other development schemes.

(vii) Amendments to para 1 of Schedule I of MGNREG Act have been carried out from time to time to enlarge the scope of works and activities that can be taken up.